

National Company Law Appellate Tribunal, New Delhi

Company Appeal (AT) No. 175 of 2020

IN THE MATTER OF:

Regional Director **....Appellant**

Vs.

Nanak Consultants Pvt. Ltd. & Ors. **...Respondents**

Present:

For Appellant: **Ms. Tania Sharma, Advocate.**

For Respondents:

ORDER

(Through Virtual Mode)

20.10.2020: Heard the Learned Counsel for the Appellant. Notice is ordered to the Respondent returnable by **26th November, 2020**. Let the requisites be filed along with a process fee within three days from today. If the Appellant provides an e-mail address of the Respondent, service may also be effected in that mode also. Also notice is permitted to be served on the Respondent through speed post.

The Registry is directed to List the matter on **26th November, 2020**.

[Justice Venugopal M.]
Member (Judicial)

[Balvinder Singh]
Member (Technical)

sr/nn